



**NOTICE TO RESPONDENT(S)
OF THE DAY FIXED FOR THE APPEARANCE IN APPEAL**
(Or. 41, rule 14, Code of Civil Procedure)

HIGH COURT OF TRIPURA
AGARTALA
(Civil Jurisdiction)

Appeal from Decree/Order in _____ No. _____ of 201 _____
valued at Rs. _____

Appeal from the Decree/Order

of the Court of the _____ of _____

dated, the _____ day of _____ 201 _____.

In the matter of

_____ **No. _____ of 201**

_____Appellant(s),

versus

_____Respondent(s).

To

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..... Respondent.

TAKE NOTICE that an appeal from the Decree/Order of the Court of the of in this case has been presented by, Advocate for the above mentioned Appellant(s), and registered in this Court; and that the day of, 201 has been fixed for the entering of appearance. The appeal will be heard as soon thereafter as the business of the Court may permit, but no notice of such further date shall be given except the inclusion of the appeal in the Daily Cause List.

If no appearance is made by yourself or by your Advocate or by someone by law authorized to act on your behalf on the date of appearance/hearing, the appeal will be heard and decided *ex-parte* in your absence.

You are hereby also informed that free legal services from the Tripura State Legal Services Authority (TSLSA), High Court Legal Services Committee (HCLSC), District Legal Services Authorities (DLSAs) and Sub-Divisional Legal Services Committees (SDLSCs), as per eligibility criteria, are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the Legal Services Authorities/Committees.

Signed and sealed by order of the Court on this the _____ day of _____, 201 .

Deputy Registrar (Judl)
High Court of Tripura
Agartala

Enclosed: A copy of the Memo of appeal along with a copy of the Hon'ble Court's Order dated